

**OFFICE OF THE CHIEF METROPOLITAN MAGISTRATE,
CENTRAL DISTRICT, DELHI.**

ORDER

In partial modification to this Office Order No. 9478-9574/CMM/Central/SS/DM/2020 dated 16-08-2020, it is hereby ordered that following Ld. Judicial Officers **shall exclusively deal with applications qua TIP of accused persons through VC** at Court Complex Mandoli Jail on the dates mentioned against their names. Rest of the conditions shall remain unchanged.

S.No	NAME OF JUDICIAL OFFICER	DATE	COURT COMPLEX	POLICE (DISTRICT) cases pertaining to fresh arrests, and grant of PC)
1	Sh. Manoj Kumar, Ld. MM, Central, THC R/o 146, West Mukharjee Nagar, Delhi. Mob. 8527291400	24-08-2020 25-08-2020	Mandoli	North East, East & Shahadra
2	Ms. Richa Sharma, Ld. MM, North, Rohini. R/o J-10, RBI Colony, Opposite Radison Blue Hotel, Outer Ring Road, Paschim Vihar, New Delhi. Mob: 9811939293. (In place of Sh. Manoj Kumar ,Ld. MM, Central, THC and Ms. Vijeta Singh Rawat, Ld. ACMM, South East, Saket,)	26-08-2020 27-08-2020 28-08-2020	Mandoli	North East, East & Shahadra

(ARUL VARMA)
CMM, CENTRAL DISTRICT, DELHI

No. 9600-9652/CMM/Central/SS/DM/2020

Dated: 16 -08-2020

Copy forwarded for information to:-

1. The Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi. (Through Ld. District & Sessions Judge (HQs), Delhi.
2. The Ld. District & Sessions Judge (HQs), Delhi.
3. The Ld. CMMs, All Districts, Delhi/New Delhi, **with a request to modify their Duty Rosters to the effect that fresh arrestees shall not be produced in District Court Complexes before 5:00 PM, and they may be produced, after 5:00 PM, before the Duty MM of the day at his/her residence-cum-office.**
4. The Officer In-Charge, Pool Car, THC, PHC, KKD, Rohini, Dwarka and Saket Courts, Delhi
5. The Ld. Member Secretary, DSLSA, Patiala House Courts, New Delhi **with a request to provide Legal Aid Counsels at the Court Complexes and TIP facility at Tihar & Mandoli Jails**, for the dates mentioned above and also with a request to issue

directions to discontinue the practice of filing of Authority Letter/LAC Form by Legal Aid Counsels.

6. The Ld. Secretaries, DLSAs, all District, Delhi/ New Delhi.
7. All the Ld. ACMMs/ MMs, Central District, Delhi.
8. The Ld. Officers concerned.
9. The Commissioner of Police, Police Headquarters, Delhi
10. The Director General (Prisons), Tihar Jail, Delhi **with a request to make available the Court Complexes at Tihar & Mandoli Jail (including place for conducting TIP) for the above mentioned purpose and to ensure that social distancing norms are scrupulously adhered to, including conducting of thermal screening of police personnel & accused from entry gate till final production before the Ld. Magistrate on duty at Court Complexes located in Jail Premises. Further it is requested that it be ensured VC system be in working condition.**
11. The Director, Prosecution, Delhi
12. The Deputy Commissioners of Police, All Districts, Delhi/New Delhi **for necessary action at their end and to ensure that fresh arrestees are produced before the Court Complexes situated at Tihar and Mandoli Jail premises before 5:00 PM. The IOs producing the fresh arrestees shall ensure that a copy of the MLC of the accused must reflect assessment of COVID 19 symptoms by the Doctor concerned.**
13. The Addl. I. G., Tihar
14. The Secretaries, Bar Association, THC, PHC, KKD, Rohini, Dwarka & Saket Courts, Delhi.
15. The Admn. Officer (Judicial), Judicial Branch, Central District, Delhi with the request to inform the Ld. Sessions Judges, Central District, Delhi.
16. The Chief Law Officer, Tihar Jail, Delhi.
17. Central Web-site Committee through LAYER
18. The Guard File

(ARUL VARMA)
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